

have today gone to the High Court, and immediately again they would further go and ask for stay order. So why create this difficulty? If we find ultimately that they are simply using these dilatory tactics—it is only two days or so since this has been taken up—if it is found that they are not doing anything, then certainly all the available steps will be taken.

SHRI RAJNARAIN: There should be a time-limit also.

SHRI P. K. KUMARAN: The Wage Board has been appointed with the consent of the employers and the employers participate in the proceedings of the Wage Board, and the Wage Board make certain recommendations. And then the employers perhaps select one among themselves either to violate the recommendations or not implement the recommendations, and the Government is either not willing, or is not in a position to enforce the recommendations. When that is the case, what is the purpose of appointing such Wage Boards? May I take it from the Minister that it is time that we advise the workers to boycott these wage boards?

SHRI JAISUKHLAL HATHI: As far as the question of time is concerned, the management have already been told that the recommendations of the Wage Board have to be implemented more so because this is a non-statutory institution and it is only by agreement between the employers and the employees that the wage boards are instituted, and if they do not implement them, then the whole machinery becomes useless. Therefore, I have told them that this has to be implemented and we shall see that the recommendations are implemented—I am only trying to settle it. If it is not done, then we shall do it.

## PAPER LAID ON THE TABLE

THE COMPANY LAW BOARD (PROCEDURE) (AMENDMENT) RULES, 1966

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI K. V. RAGHUNATHA REDDY): Sir, on behalf of Shri Fakhruddin Ali Ahmed, I beg to lay on the Table, under subsection (3) of section 642 of the Companies Act, 1956, a copy of the Ministry of Law (Department of Company Affairs) Notification G.S.R. No. 1944, dated the 16th December, 1966, publishing the Company Law Board (Procedure) (Amendment) Rules, 1966. [Placed in Library. See No. LT-103/67.]

## LEAVE OF ABSENCE TO SHRIMATI ANIS KIDWAI AND SHRI SYED AHMED

MR. CHAIRMAN: I have to inform Members that the following letter has been received from Shrimati Anis Kidwai:—

“As I am going out of India for a tour of the Middle East I shall not be able to attend the fifty-ninth session of the Rajya Sabha. I pray that the House will be pleased to grant me leave of absence.”

Is it the pleasure of the House that permission be granted to Shrimati Anis Kidwai for remaining absent from all meetings of the House during the current session?

(No hon. Member dissented)

Permission to remain absent is granted.

I have also to inform Members that the following letter dated the 12th

[Mr. Chairman.] •

March, 1967, has been received from Shri Syed Ahmed:—

“As I am going out of India for a tour of the Middle East I shall not be able to attend the fifty-ninth session of the Rajya Sabha. I pray that the House will be pleased to grant me leave of absence.”

Is it the pleasure of the House that permission be granted to Shri Syed Ahmed for remaining absent from all meetings of the House during the current session?

(No hon. Member dissented)

Permission to remain absent is granted.

#### ANNOUNCEMENT RE: GOVERNMENT BUSINESS

THE MINISTER OF EXTERNAL AFFAIRS (SHRI M. C. CHAGLA): With your permission, Sir, I rise to announce that Government Business during the week commencing 27th March, 1967, will consist of:

- (1) Further discussion on Motion of Thanks on the President's Address.
- (2) General Discussion on the General Budget for the year 1967-68.
- (3) General Discussion on the Railway Budget for the year 1967-68.
- (4) General Discussion on the Goa, Daman and Diu Budget for the year 1967-68.
- (5) Consideration and return of the Appropriation Bills relating to the following:—
  - (a) Demands on Account (General) for 1967-68.
  - (b) Supplementary Demands for Grants (General) for 1966-67.

(c) Demands on Account (Railways) for 1967-68.

(d) Supplementary Demands for Grants (Railways) for 1966-67.

(e) Demands on Account (Goa, Daman and Diu) for 1967-68.

(f) Supplementary Demands for Grants (Goa, Daman and Diu) for 1966-67.

(6) General Discussion on the Rajasthan Budget for 1967-68.

(7) Consideration and return of the Appropriation Bills relating to following:—

(a) Demands on Account (Rajasthan) for 1967-68.

(b) Supplementary Demands for Grants (Rajasthan) for 1966-67.

#### RE A POINT OF ORDER

श्री राजनारायण (उत्तर प्रदेश) :

श्रीमन्, हमारा एक प्वाइन्ट ऑफ़ ऑर्डर है। हमारा प्वाइन्ट ऑफ़ ऑर्डर यह है और मैं आप से यह अर्ज करूंगा कि इस बारे में कोई एक स्थायी व्यवस्था हो। इस सदन में क्या कोई सदस्य, जिस के पास पूरे प्रमाण हों, जो इस सदन में इस बात के लिये तैयार हो, जो कुछ भी जोखिम हो, मैं उठाने के लिए तैयार हूँ अगर यह खत गलत हो। तो क्या मैं उस खत को पढ़ने का हक नहीं रखता हूँ? कल सदन में एक सवाल उठा था जो आपकी रूलिंग के लिए छुटा हुआ है। (Interruption) परसों एक सवाल उठा था कि इसी सदन में 31 अगस्त को या सितम्बर में हमने एक सवाल उठाया था और जिसके बारे में हमारे चागला साहब ने एक जवाब दिया था। उसी से संबंधित एक खत श्री एम० ओ० मैथई का था। उस समय हम से कहा गया था नाम